

3

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2236/96

WEDNESDAY THIS THE 6TH DAY OF NOVEMBER, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P.BISWAS, ADMINISTRATIVE MEMBER

V.D.Malik, son of Shri B.N.Malik,
residing at D.171, NewRajinder Nagar,
New Delhi-110060 and working as
Cash Clerk, Delhi Milk Scheme, West Patel Nagar,
New Delhi.Applicant

(By Advocate Mr.Gurmeet Singh)

Vs.

1. Union of India through

Secretary,Department of Dairying & Animal
Husbandry, Ministry of Agriculture,
Krishi Bhawan, New Delhi.

2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar, New Delhi.Respondents

(By Advocate Mr.V.S.R. Krishna)

The application having been heard on 6.11.1996, the Tribunal
on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant challenges A-1 order directing him to pay
a sum of Rs.25,864.64, said to be outstanding from him.
Applicant submits that this demand has been made without even
putting him on notice or considering his defence.

2. Learned standing counsel appearing on notice for
respondents submitted that applicant had sufficient notice of
his liabilities and that he is bound to make good the amount
in question.

....2

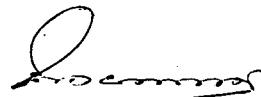
(4)

.2.

3. Be that as it may, a pre-decisional hearing must precede determination. Applicant may show cause against the proposal in A-1 within two weeks from today. If he does so, respondents will consider the same, pass a speaking order thereon and communicate the same to applicant as early as they find it possible to do so. Till such time, the amount mentioned in A-1 will not be recovered from applicant.

4. With the aforesaid directions, we dispose of the application. No costs.

Dated 6th November, 1996.,



S.P.BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
CHAIRMAN

ks.